

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 469/TT/2020

Subject	:	Truing up of tariff of the 2014-19 tariff period and determination of tariff for the 2019-24 tariff period for six assets under the “System Strengthening in Northern Region for Sasan and Mundra UMPP” in the Northern Region.
Date of Hearing	:	17.8.2021
Coram	:	Shri P. K. Pujari, Chairperson Shri I. S. Jha, Member Shri Arun Goyal, Member Shri Pravas Kumar Singh, Member
Petitioner	:	Power Grid Corporation of India Ltd.
Respondents	:	Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others
Parties Present	:	Shri S.S. Raju, PGCIL Shri A.K. Verma, PGCIL Shri V.P. Rastogi, PGCIL Shri D.K. Biswal, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for truing up of transmission tariff for the 2014-19 period and determination of transmission tariff for the 2019-24 period in respect of Combined Asset comprising of the following assets under “System Strengthening in Northern Region for Sasan and Mundra UMPP” in the Northern Region:
- i) **Asset-I:** Combined Asset-A&B: (Asset A: 315 MVA ICT-I at Sikar 400/200 kV new Sub-station with 1 No. 220 kV Line bay and Asset-B: LILO of circuit-I of Sikar (RVPN)-Ratangarh (RVPN) 220 kV D/C line at Sikar(PG), Asset-C: LILO of circuit-II of Sikar(RVPN)-Ratangarh(RVPN) 220 kV D/C line at Sikar(PG), Asset-D: 315 MVA ICT-II at Sikar 400/200 kV New Sub-station with 1 No. 220 kV line bay, Combined Asset E to I (Asset E: LILO of 1st circuits of 400 kV Jhakri-Abdullapur Transmission Line at Panchkula, Asset F: LILO of 2nd circuits of 400 kV Jhakri-Abdullapur transmission line at Panchkula, Asset-G: 400/220 kV 315 MVA ICT-I along with associated bays at Panchkula Sub-station, Asset-H: 315 MVA ICT-II along with associated bays at Panchkula Sub-station, Asset-I: 125 MVAR bus reactor along with



associated bays at Panchkula Sub-station, Asset-J: 400 kV, 80 MVAR bus reactor along with associated bays at 400/220 kV Sikar Sub-station”.

- ii) **Asset-II:** Asset-A: 400 KV Agra-Sikar (D/C QUAD) Line with associated Bays at Agra; Asset-B: 2 nos. 400 kV line bays for 400 kV D/C Agra-Sikar line including 2 nos. 50 MVAR Line Reactors under Bus Reactor operation mode at 400/220 kV Sikar Sub-station;
 - iii) **Asset-III:** One circuit of 400 kV D/C Sikar-Ratangarh Transmission Line with associated bays;
 - iv) **Asset-IV:** Second circuit of 400 kV D/C Sikar-Ratangarh Transmission Line with associated bays;
 - v) **Asset-V:** 125 MVAR bus reactor at Ratangarh Sub-station (RRVPNL) with associated bays; and
 - vi) **Asset-VI:** 400 kV D/C Sikar-Jaipur Transmission Line with associated bays
- b. The hearing in the matter was held on 6.4.2021 and order was reserved in the matter. However, the Petitioner has inadvertently missed de-capitalization of 2x50 MVAR reactors at Agra which has been re-capitalized at Daltonganj. The Petitioner submitted that it may be allowed to submit the details of de-capitalization.
- c. The Petitioner has de-capitalized the 2x50 MVAR reactors at Agra amounting to ₹558 lakh and the details of the same have been submitted *vide* affidavit dated 12.8.2021. The reactors are included in Asset-II of the instant petition and were put under commercial operation on 1.1.2014. Form 10B along with the revised transmission tariff, revised Auditor certificate and calculation for foreign loans have been submitted *vide* affidavit dated 12.8.2021.
- d. The reasons for time over-run in case of Asset-VI, which was put under commercial operation on 1.2.2017, have been submitted. The capital cost for all the assets is within the RCE-II approved apportioned cost filed *vide* affidavit dated 30.3.2021.
- e. There is a variation in the admitted capital cost as on 1.4.2014 and the claimed capital cost in respect of Asset-II, Asset-III, Asset-V and Asset-VI. The details and reasons have been submitted in the petition.
- f. The justification for ACE has been submitted in response to the technical validation letter *vide* affidavit dated 30.3.2021 and additional information has been filed *vide* affidavit dated 12.8.2021.
- g. ACE of ₹2768 lakh claimed is due to additional land compensation paid by the Petitioner in accordance with the Court Order received in 2018. The same has been claimed under Regulation 14(3)(i) of the 2014 Tariff Regulations. Copy of the court order and proof of payment has been submitted.
- h. No reply has been received from any of the Respondents.



3. After hearing the representative of the Petitioner, the Commission directed the Petitioner to submit the details of de-capitalisation and recapitalisation of asset(s) on affidavit with an advance copy to the Respondents by 5.9.2021 and observed that no extension of time shall be granted.

4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

